

FIR No. 39/08
PS Kalyanpuri
State vs Pradeep Shoukeen

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for State

None for applicant

Put up on 17.12.2020 for filing of affidavit as directed vide previous order.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 155/20
PS Crime Branch
State vs Jatin
U/s 186/353/332 IPC and 25/27 Arms Act.

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Left for dictation.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

Case No. 117/19

Corpn Bank vs Nisha Enterprises.

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Sh. Sanjay Tyagi, Counsel for applicant bank.

None for Receiver

Be put up at 12.00 PM

(Atul Krishna Agrawal)

CMM(East) KKD Courts Delhi/16.12.2020

At 12.00 PM

Present: Sh. Dishant Dhawan, Receiver appointed by the court.

It is informed by Receiver that he has since been appointed as APP and is presently posted in Saket Court. Receiver further submits that as per directions of the court he had already seized the property, prepared the inventory and handed over the keys to the bank. He has also filed report in court, in this regard. Since Ld. Counsel for applicant bank is not available due to some network issue, matter is adjourned for 21.12.2020.

(Atul Krishna Agrawal)

CMM(East) KKD Courts Delhi/16.12.2020

At 12.45 pm.

Sh. Sanjay Tyagi Ld. Counsel for applicant bank has joined. He is informed about the submissions made by Receiver and next date of hearing. Notice be issued afresh to Receiver.

(Atul Krishna Agrawal)

CMM(East) KKD Courts Delhi/16.12.2020

Case No. 120/19

Yes Bank vs Orion Automobiles Pvt Ltd and Ors.

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Sh. Vivek Srivastav Ld. Counsel for applicant Dharmender.

Sh. Harsh Sinha, Ld. Counsel for bank.

Arguments heard on the application of Dharmender, both on maintainability as well as on merits.

Put up for orders on 17.12.2020 at 12 pm.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 499/20
PS Kalyanpuri
State vs Om Saran and Santosh Kumar
U/s 25 Arms Act.

16.12.2020

These are two separate bail applications of accused Om Saran and Santosh Kumar and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for State

Ld. Counsel for accused

Heard submissions. Perusal of record shows that vide order dated 09.12.2020, bail application of both the accused has been dismissed. There is no material change in circumstances. At this stage Ld. Counsel seeks permission to withdraw the application. Both the bail applications stand dismissed as withdrawn.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 025952/2020
PS Kalyanpuri
State vs Unknown

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for State

None for applicant

Applicant has failed to appear even today. He was not appearing for last two dates and does not appear inclined to pursue this application. Hence I will proceed further.

Vide previous orders, Clarification was required from applicant in view of the fact that the vehicle was in the name of one Rajesh and applicant claims to have purchased it from one Rattan. No clarification has been given despite repeated opportunities and thus, the present Superdari application stands dismissed.

At request, copy of this order be made available to the applicant, preferentially on his email ID or else on his mobile number. Applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 376/20
PS Kalyanpuri
State vs Shanu

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for calling status report from the IO.

Present: Ld. APP for the State.

Ld. Counsel for applicant

Status report filed. It is also informed by the Reader that charge sheet has already been filed on 15.12.2020. No further direction is required. Copy of status report be supplied to the complainant. Application stands disposed off.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 0444/20
PS Pandav Nagar
State vs Ayaan @ Farman Ansari
U/s 356/379/34 IPC

16.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for State

Ld. Counsel for applicant

Record perused. As per report filed by the IO, accused has already been got released in this case u/s 169 Cr.P.C. and is no longer in custody in the present case. The application is already infructuous and stands dismissed. Copy of report of IO be supplied to the Ld. Counsel.

Application stands disposed off

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

e FIR No. 019026/20, 020609/2020 and 019140/2020

PS Pandav Nagar

u/s 379/411 IPC

State vs. Manoj Kumar @ Manoj Nehra

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Pr Ld. APP for State

Sh. Sourav Kumar Sharma, Ld. Counsel for accused

This is an application whereby the applicant/accused is seeking modification in order dated 24.11.2020 whereby the accused was given permission to furnish same surety in 3 above three different FIR cases, in which he is in custody, with the condition that the surety has to be local and permanent resident of Delhi and surety had to furnish 3 documents of 3 different properties in those cases. It is prayed that accused has been unable to find any local surety having permanent address in Delhi. Prayer is made to dispense with the condition of surety being local.

Heard.

The accused is already in JC for a significant period despite passing of bail order, hence application is allowed in the interest of justice. The accused is given permission to furnish any surety (whether local or of native place) but with the condition that the surety shall have permanent residence and he/she should furnish property documents of 3 separate properties in the aforesaid 3 different cases. Other terms and conditions of the bail order remain unchanged. Application stands disposed off.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 491/20
PS Kalyanpuri
State vs Manjeet @ Thaggi
16.12.2020

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123 /Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant through V.C. on CISCO Webex App.

Record is perused and it reveals that **applicant Braham Singh is the owner/rightful claimant of the vehicle bearing no.DL 6S BB 1073. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in *Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013* wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as *Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283* has been re-iterated, the application is allowed. Concerned IO as well as SHO are directed as under:

(i) to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle and taking photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet, (ii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO. (iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 376/20
PS Kalyanpuri
State vs Rahul Thalli

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Fresh charge sheet filed on 14.12.2020. It be checked and registered as per rules and reflected in the cause list.

Present Sh. Deepak Kumar, Ld. APP for State.

Put up for consideration on 27.02.2021.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 1023/15
PS Kalyanpuri
State vs Sushil Kumar

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Fresh charge sheet filed on 14.12.2020. It be checked and registered as per rules and reflected in the cause list.

Present Sh. Deepak Kumar, Ld. APP for State.

Put up for consideration on 27.02.2021.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 115/13
PS Kalyanpuri
State vs Vinod

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Fresh charge sheet filed on 14.12.2020. It be checked and registered as per rules and reflected in the cause list.

Present Sh. Deepak Kumar, Ld. APP for State.

Put up for consideration on 26.02.2021.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020

FIR No. 20711/18
PS Kalyanpuri
State vs Raju @ Shahzada

16.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Fresh charge sheet filed on 14.12.2020. It be checked and registered as per rules and reflected in the cause list.

Present Sh. Deepak Kumar, Ld. APP for State.

Put up for consideration on 04.05.2021.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/16.12.2020